

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION No. 3264  
TO BE ANSWERED ON 8<sup>TH</sup> AUGUST, 2025**

**NATIONAL MEDICAL REGISTER**

**3264. SHRI ADITYA YADAV:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has taken cognizance of the fact that as of 1st May, 2025 less than 1 per cent of doctors have registered with the National Medical Register (NMR) eight months after its launch in the country;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the details of the initiatives taken/proposed to be taken by the Government to ensure that the NMR creates a comprehensive registry of all allopathic doctors in the country?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY  
WELFARE  
(SMT. ANUPRIYA PATEL)**

(a) to (c): National Medical Commission (NMC) has informed that the application for issuance of National Medical Register (NMR) Identification (ID) is voluntary. As per the Standing Operating Procedure (SOP), the applicant applies through NMR portal. The application first goes to concerned State Medical Council (SMC) where he/she was registered initially and after verification of his/her credentials, the SMC sends the application to NMC through the same portal. The application so received is checked and after verification, the same is approved and NMR ID is generated. Further, NMC has written to all SMCS to put in extra efforts to complete the NMR registration

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